

ITEM NO.29

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10251/2019

[Arising out of impugned final judgment and order dated 09-04-2019  
in A482 No. 6543/2003 passed by the High Court of Judicature at  
Allahabad]

URMILA DEVI & ORS.

Petitioner(s)

VERSUS

BALRAM & ANR.

Respondent(s)

Date : 17-03-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) : Mr. E. C. Vidya Sagar, AOR  
Mr. Vinayak Mohan, Adv.  
Mr. Tripurari Roy, Adv.  
Mr. Aniruddha Roy, Adv.  
Mr. Shailendra Singh, Adv.

For Respondent(s) : Mr. D. P. Singh Yadav, Adv.  
Ms. Aneeta Yadav, Adv.  
Ms. Aakanksha Tiwari, Adv.  
Mr. Shiv Sagar Tiwari, AOR

Mr. Bhakti Vardhan Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

List on 28.04.2025.

(NEETU SACHDEVA)  
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)  
COURT MASTER (NSH)